

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**JABALPUR**

**Original Application No.200/00406/2019**

Jabalpur, this Thursday, the 09<sup>th</sup> day of May, 2019

**HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER**  
**HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER**

Madhu Sudan Pasi,  
S/o Late Shri M.L.Pasi  
DOB 28.6.1958,  
Junior Works Manager (Retd.),  
R/o 2197, Pansari Mohalla,  
Gorakhpur, Jabalpur (MP)

**-Applicant**

(By Advocate –**Shri Vijay Tripathi**)

**V e r s u s**

1. Union of India,  
Through its Secretary,  
Ministry of Defence,  
Defence Production,  
South Block, New Delhi-110 011

2. The Secretary,  
Union Public Service Commission,  
Dholpur House, Shajana Road,  
New Delhi-110069

3. The Chairman-cum-Director-General,  
Ordnance Factory Board, 10-A,  
Saheed Khudiram Bose Marg,  
Kolkatta (W.B.) 700001

4. The Sr. General Manager,  
Vehicle Factory,  
Jabalpur (MP)-482009

**- Respondents**

(By Advocate –**Shri S.P.Singh**)

**ORDER (ORAL)****By Navin Tandon, AM:-**

The applicant is aggrieved by issue of charge sheet to him.

2. The applicant was served with a charge-sheet on 22.03.2018 (Annexure A-1). The Presenting Officer has submitted his brief in the enquiry on 12.10.2018 (Annexure A-9). The applicant has also submitted his defence brief on 23.10.2018 (Annexure A-10). Thereafter the applicant has not received any communication from the enquiry officer or any other authority after the lapse of more than six months.

3. Learned counsel for the applicant brought our attention to Rule 14(24) of the Central Civil Services (Classification, Control & Appeal) Rules, 1965, wherein the enquiry should be completed within a period of six months by the enquiry officer.

4. Meanwhile, the applicant has superannuated on 31.08.2018.

5. At this stage, we consider that the ends of justice would be met if the respondents are directed to conclude the disciplinary proceedings expeditiously.

**6.** Accordingly, the respondents are directed to conclude the disciplinary proceedings as per extant rules and guidelines within four months from the date of receipt of certified copy of this order.

**7.** This Original Application is accordingly disposed off.

**8.** Needless to say that nothing has been commented on the merits of the case.

**(Ramesh Singh Thakur)**  
**Judicial Member**  
rn

**(Navin Tandon)**  
**Administrative Member**